

THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

Item 43

IA No. 1520/22  
And  
CP(IB) No.152/Chd/Pb/2022

Under Section 95, IBC 2016  
R 11 NCLT

**In the matter of:-**

Indian Bank

...Petitioner

Vs.

Smt. Bindu Gupta

...Respondent/ Personal Guarantor

**Present:** Mr. Dharam Paul Garg, Advocate for the petitioner.  
Mr. Vaibhav Sahni, Advocate for the respondent-Personal Guarantor.

Compliance affidavit in IA No.1520/2022 has been filed vide diary No.02204/1 dated 12.06.2023. The same is taken on record. A date is requested by the learned counsel for the respondent-Personal Guarantor on the ground that a writ has been preferred before the Hon'ble Supreme Court and stay in the said matter has already been granted. List the matter on 31.10.2023.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

August 16, 2023  
PRF

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**